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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

HON. SMT. LAKSHMI SWAMINATHAN, MEMBER (J)
HON. SHRI R.K. AHOOJA, MEMBER (A)

R.A. NO.178/96 IN
IN O.A. NO.2114/1993

NEW DELHI, THIS 31ST DAY OF JANUARY, 1997.

SMT. NIRMAL ANAND
W/o Shri Vash Dev Anand
R/o House No.WZ-8C/13
New Mahabir Nagar
P.O. Tilak Nagar
NEW DELHI-18

...APPLICANT

(By Advocate Shri K.B.S. Rajan
with Shri R.K. Shukla)

VERSUS

1. Secretary to the Govt. of India
Ministry of Foreign Trade
Udyog Bhawan
NEW DELHI.
2. Director General Foreign Trade
Ministry of Foreign Trade
Udyog Bhawan
NEW DELHI
3. Joint Director General
Foreign Trade
Central Licensing Area
6-7 Asaf Ali Road
NEW DELHI.

..RESPONDENTS

(By Advocate - None)

ORDER (ORAL)

SMT. LAKSHMI SWAMINATHAN, MEMBER (J)

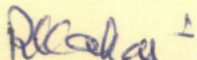
After hearing the learned counsel for some time,
he seeks permission to withdraw this Review Application

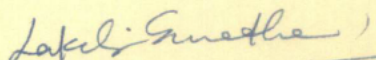
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as the same is not maintainable, and to pursue the remedy by way of M.A. in accordance with law.

2. Permission to withdraw the R.A. is granted. It is open to the applicant to take any other action as advised, in accordance with rules and law.

3. R.A. is accordingly ~~disposed of~~ ^{dismissed} as withdrawn. No costs.


(R.K. AHOJA)
M(A)


(LAKSHMI SWAMINATHAN)
M(J)

/avi/